

A FRAMEWORK FOR TRANSPARENCY AUDIT

The RTI Act under section 4 provides a comprehensive framework for promoting openness in the functioning of the public authorities.

While Section 4(1) (a) provides a general guideline for record management, so that the information could be easily stored and retained, the sub-sections b,c and d of Section 4 relate to the organizational objects and functions. Sub-sections (b), (c) and (d) of Section 4 of the RTI Act and other related information can be grouped under six categories; namely, 1-organisation and function, 2- Budget and programmes, 3- Publicity and public interface, 4-E. governance, 5-Information as prescribed and 6. Information disclosed on own initiative.

1. Organisation and Function

S.No.	Item	Details of disclosure	Remarks/ Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
1.1	Particulars of its organisation, functions and duties [Section 4(1)(b)(i)]	(i) Name and address of the Organization	Telecom Disputes Settlement & Appellate Tribunal (TDSAT)
		(ii) Head of the organization	Hon'ble Chairperson, TDSAT
		(iii) Vision, Mission and Key objectives	Settlement & adjudication of cases pertaining to Telecom, Broadcasting, Cyber and Airport tariff
		(iv) Function and duties	Settlement & adjudication of cases pertaining to Telecom, Broadcasting, Cyber and Airport tariff

		(v) Organization Chart	Attached as Annexure-I
		(vi) Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/ Commissions constituted from time to time have been dealt	The TDSAT was established by Central Government under Section 14 of the TRAI Act in May, 2000
1.2	Power and duties of its officers and employees [Section 4(1) (b)(ii)]	(i) Powers and duties of officers (administrative, financial and judicial)	-Judicial cases are decided by Hon'ble Chairperson and Hon'ble Members. -Hon'ble Chairperson is vested with administrative powers of the department except (i) creation of posts (ii) purchase of staff car and (iii) Re-appropriation of fund. -Director, TDSAT has designated as HoD and exercises the powers given in DFPR. -Deputy Registrar, TDSAT is appointed as Head of Office and exercises powers given in DFPR.
		(ii) Power and duties of other employees	Attached as Annexure-II
		(iii) Rules/ orders under which powers and duty are derived and	TRAI Act, Information Technology Act, Airport Economic Regulatory Authority Act and TDSAT procedures, 2005
		(iv) Exercised	As prescribed in the applicable statutory

		(v) Work allocation	provisions and administrative rules, if any
1.3	Procedure followed in decision making process [Section 4(1)(b)(iii)]	(i) Process of decision making Identify key decision making points	As per organization chart
		(ii) Final decision making authority	Adjudication
		(iii) Related provisions, acts, rules etc.	Hon'ble Chairperson
		(iv) Time limit for taking a decisions, if any	TRAI Act, IT Act, AERA Act, TDSAT procedures, 2005
		(v) Channel of supervision and accountability	As prescribed in the applicable statutory provisions and administrative rules if any.
			As per organization chart
1.4	Norms for discharge of functions [Section 4(1)(b)(iv)]	(i) Nature of functions/ services offered	Settlement & Adjudication of disputes
		(ii) Norms/ standards for functions/ service delivery	As per TRAI Act, 1997, IT Act, 2000, AERA Act, 2008
		(iii) Process by which these services can be accessed	As per provisions of TRAI Act, 1997, IT Act, 2000, AERA Act, 2008 and TDSAT procedures 2005
		(iv) Time-limit for achieving the targets	As per provisions of the Acts and also on cases to case basis
		(v) Process of redress of grievances	As per laid down guidelines of the TDSAT procedures
			TRAI Act, 1997, IT Act, 2000, AERA Act, 2008
1.5	Rules, regulations, instructions manual and records for discharging functions [Section 4(1)(b)(v)]	(i) Title and nature of the record/ manual /instruction.	TRAI Act, 1997, IT Act, 2000, AERA Act, 2008
		(ii) List of Rules, regulations, instructions manuals and records.	TRAI Act, 1997, IT Act, 2000, AERA Act, 2008
		(iii) Acts/ Rules manuals etc.	TRAI Act, 1997, IT Act, 2000, AERA Act, 2008

		(iv) Transfer policy and transfer orders	As per orders of the competent authority
1.6	Categories of documents held by the authority under its control [Section 4(1)(b) (vi)]	(i) Categories of documents	Judicial records, files relating to Administration and Accounts
		(ii) Custodian of documents/categories	Section Officers of Judicial, Administration and Accounts Sections
1.7	Boards, Councils, Committees and other Bodies constituted as part of the Public Authority [Section 4(1)(b)(viii)]	(i) Name of Boards, Council, Committee etc.	Not applicable
		(ii) Composition	Not applicable
		(iii) Dates from which constituted	Not applicable
		(iv) Term/ Tenure	Not applicable
		(v) Powers and functions	Not applicable
		(vi) Whether their meetings are open to the public?	Not applicable
		(vii) Whether the minutes of the meetings are open to the public?	Not applicable
		(viii) Place where the minutes if open to the public are available?	Not applicable
1.8	Directory of officers and employees [Section 4(1) (b) (ix)]	(i) Name and designation	As per Annexure-III
		(ii) Telephone , fax and email ID	As per Annexure-III
1.9	Monthly Remuneration received by officers & employees	(i) List of employees with Gross monthly remuneration	As per Annexure-IV
		(ii) System of compensation as provided in its regulations	

	including system of compensation [Section 4(1) (b) (x)]		
1.10	Name, designation and other particulars of public information officers [Section 4(1) (b) (xvi)]	(i) Name and designation of the public information officer (PIO), Assistant Public Information (s) & Appellate Authority	Shri Sujit Gangopadhyay, Administrative Officer & CPIO Shri Rajesh Pant, Desk Officer & CPIO Shri Sanjeev Pandey, Deputy Registrar & Appellate Authority
		(ii) Address, telephone numbers and email ID of each designated official.	Room No.478, Hotel Samrat Chanakyapuri, New Delhi T.No.21610454 ado.tdsat@nic.in Room No.482, Hotel Samrat Chanakyapuri, New Delhi T.No.21610467
1.11	No. Of employees against whom Disciplinary action has been proposed/taken (Section 4(2))	No. of employees against whom disciplinary action has been	Nil
		(i) Pending for Minor penalty or major penalty proceedings	
		(ii) Finalised for Minor penalty or major penalty proceedings	Nil
1.12	Programmes to advance understanding of RTI	(i) Educational programmes	Nil
		(ii) Efforts to encourage public authority to participate in these programmes	Officers are encouraged to undergo training by concerned institute.

	(Section 26)	(iii) Training of CPIO/APIO	CPIOs/APIOs are being sent for training on RTI
		(iv) Update & publish guidelines on RTI by the Public Authorities concerned	Notified on website as and when required.
1.13	Transfer policy and transfer orders [F No. 1/6/2011- IR dt. 15.4.2013]		As per orders of the competent authority.

2. Budget and Programme

S.No.	Item	Details of disclosure	Remarks/ Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
2.1	Budget allocated to each agency including all plans, proposed expenditure and reports on disbursements made etc. [Section 4(1)(b)(xi)]	(i) Total Budget for the public authority	Annexure-V
		(ii) Budget for each agency and plan & programmes	
		(iii) Proposed expenditures	
		(iv) Revised budget for each agency, if any	
		(v) Report on disbursements made and place where the related reports are available	
2.2	Foreign and domestic tours (F.No. 1/8/2012- IR dt. 11.9.2012)	(i) Budget	60 lakhs
		(ii) Foreign and domestic Tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the heads of the Department. a) Places visited b) The period of visit c) The number of members in the official delegation d) Expenditure on the visit	Annexure-VI
		(iii) Information related to procurements a) Notice/tender enquires, and corrigenda if any thereon, b) Details of the bids awarded comprising the names of the suppliers of goods/ services being procured, c) The works contracts concluded - in any such combination of the above-and d) The rate /rates and the total amount at which such procurement or works contract is to be executed.	Annexure-VII

2.3	Manner of execution of subsidy programme [Section 4(i)(b)(xii)]	(i)	Name of the programme of activity	Not applicable
		(ii)	Objective of the programme	
		(iii)	Procedure to avail benefits	
		(iv)	Duration of the programme/ scheme	
		(v)	Physical and financial targets of the programme	
		(vi)	Nature/ scale of subsidy /amount allotted	
		(vii)	Eligibility criteria for grant of subsidy	
		(viii)	Details of beneficiaries of subsidy programme (number, profile etc)	
2.4	Discretionary and non-discretionary grants [F. No. 1/6/2011-IR dt. 15.04.2013]	(i)	Discretionary and non-discretionary grants/ allocations to State Govt./ NGOs/other institutions	Not applicable
		(ii)	Annual accounts of all legal entities who are provided grants by public authorities	
2.5	Particulars of recipients of concessions, permits of authorizations granted by the public authority [Section 4(1) (b) (xiii)]	(i)	Concessions, permits or authorizations granted by public authority	Not applicable
		(ii)	For each concessions, permit or authorization granted a) Eligibility criteria b) Procedure for getting the concession/ grant and/ or permits of authorizations c) Name and address of the recipients given concessions/ permits or authorisations d) Date of award of concessions /permits of authorizations	
2.6	'CAG & PAC paras [F No. 1/6/2011- IR dt. 15.4.2013]		CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	Nil

3. Publicity Band Public interface

S.No.	Item	Details of disclosure	Remarks/ Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
3.1	<p>Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or implementation there of</p> <p>[Section 4(1)(b)(vii)]</p> <p>[F No 1/6/2011-IR dt. 15.04.2013]</p>	<p>Arrangement for consultations with or representation by the members of the public</p> <p>(i) Relevant Acts, Rules, Forms and other documents which are normally accessed by citizens</p> <p>(ii) Arrangements for consultation with or representation by</p> <p>a) Members of the public in policy formulation/ policy implementation</p> <p>b) Day & time allotted for visitors</p> <p>c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants</p> <p>Public- private partnerships (PPP)</p> <p>(i) Details of Special Purpose Vehicle (SPV), if any</p> <p>(ii) Detailed project reports (DPRs)</p> <p>(iii) Concession agreements.</p> <p>(iv) Operation and maintenance manuals</p> <p>(v) Other documents generated as part of the implementation of the PPP</p> <p>(vi) Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorisation from the government</p> <p>(vii) Information relating to outputs and outcomes</p> <p>(viii) The process of the selection of the private sector party (concessionaire etc.)</p> <p>(ix) All payment made under the PPP project</p>	Not applicable

3.2	Are the details of policies / decisions, which affect public, informed to them [Section 4(1) (c)]	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive;	Not applicable
		(i) Policy decisions/ legislations taken in the previous one year	
		(ii) Outline the Public consultation process	
3.3	Dissemination of information widely and in such form and manner which is easily accessible to the public [Section 4(3)]	(iii) Outline the arrangement for consultation before formulation of policy	Through TDSAT website www.tdsat.gov.in
		Use of the most effective means of communication	
3.4	Form of accessibility of information manual/ handbook [Section 4(1)(b)]	(i) Internet (website)	TDSAT Procedure, 2005 as available in electronic form on website of TDSAT i.e. www.tdsat.gov.in
		(ii) Printed format	
3.5	Whether information manual/ handbook available free of cost or not [Section 4(1)(b)]	Information manual/handbook available in	TDSAT procedure, 2005 available in Booklet form in the office.
		(i) Free of cost	
		(ii) At a reasonable cost of the medium	Copy of the TDSAT procedure is available free of cost

4. E.Governance

S.No.	Item	Details of disclosure	Remarks/ Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
4.1	Language in which Information Manual/Handbook Available [F No. 1/6/2011-IR dt. 15.4.2013]	(i) English	Not applicable
		(ii) Vernacular/ Local Language	Not applicable
4.2	When was the information Manual/Handbook last updated? [F No. 1/6/2011-IR dt 15.4.2013]	Last date of Annual updation	Not applicable
4.3	Information available in electronic form [Section 4(1)(b)(xiv)]	(i) Details of information available in electronic form	
		(ii) Name/ title of the document/record/ other information	
		(iii) Location where available	
4.4	Particulars of facilities available to citizen for obtaining information [Section 4(1)(b)(xv)]	(i) Name & location of the faculty	Not applicable
		(ii) Details of information made available	
		(iii) Working hours of the facility	
		(iv) Contact person & contact details (Phone, fax email)	

4.5	Such other information as may be prescribed under section 4(i) (b)(xvii)	(i)	Grievance redressal mechanism	Not applicable
		(ii)	Details of applications received under RTI and information provided	
		(iii)	List of completed schemes/ projects/ Programmes	
		(iv)	List of schemes/ projects/ programme underway	
		(v)	Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract	
		(vi)	Annual Report	
		(vii)	Frequently Asked Question (FAQs)	
		(viii)	Any other information such as	
			a) Citizen's Charter	
			b) Result Framework Document (RFD)	
	c) Six monthly reports on the			
	d) Performance against the benchmarks set in the Citizen's Charter			
4.6	Receipt & Disposal of RTI applications & appeals [F.No 1/6/2011-IR dt. 15.04.2013]	(i)	Details of applications received and disposed	
		(ii)	Details of appeals received and orders issued	
4.7	Replies to questions asked in the parliament [Section 4(1)(d)(2)]		Details of questions asked and replies given	

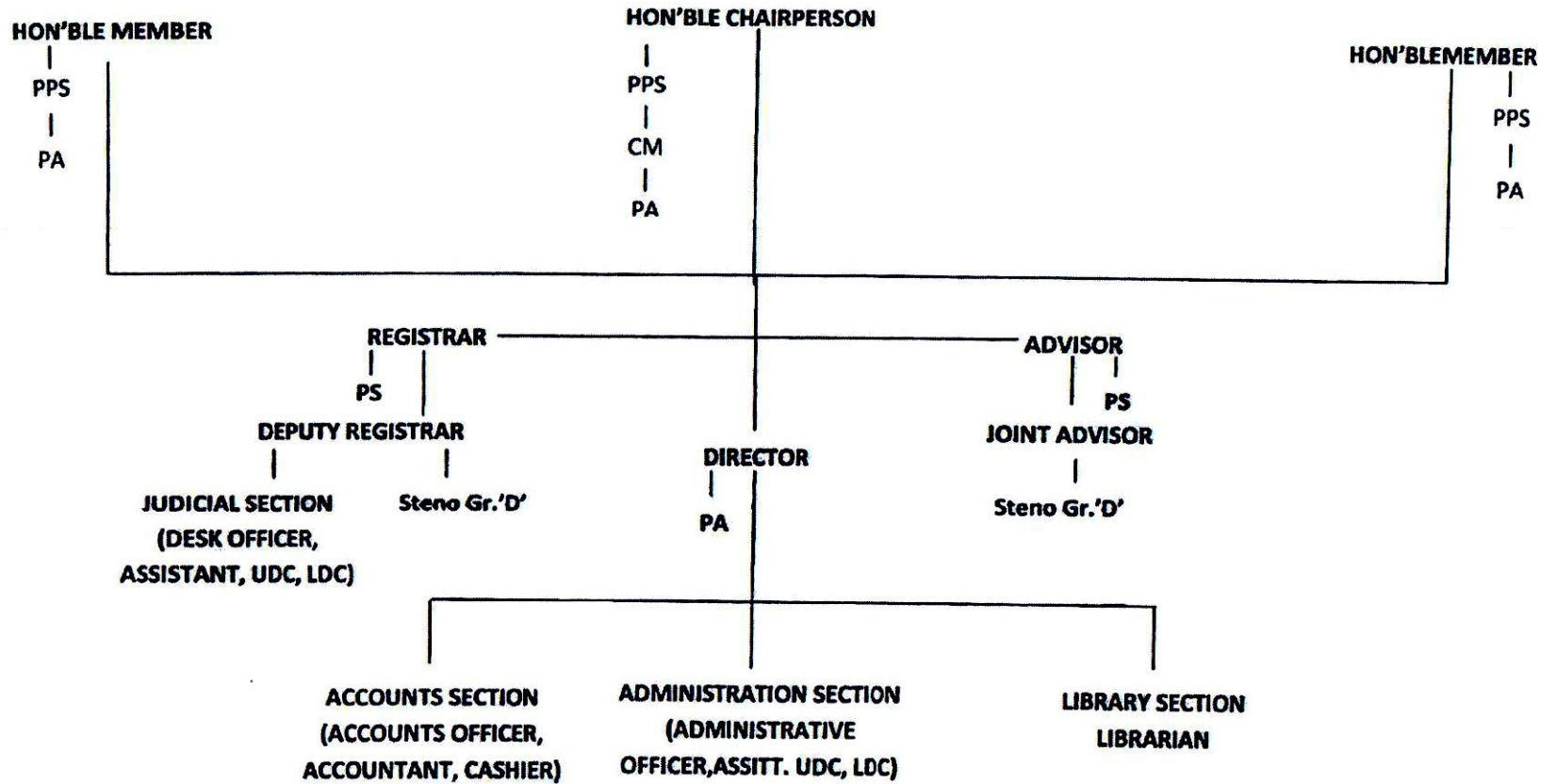
5. Information as may be prescribed

S. No.	Item	Details of disclosure	Remarks/ Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
5.1	Such other information as may be prescribed [F.No. 1/2/2016-IR dt. 17.8.2016, F No. 1/6/2011-IR dt. 15.4.2013]	(i) Name & details of (a) Current CPIOs & FAAs (b) Earlier CPIO & FAAs from 1.1.2015	Annexure-VIII
		(ii) Details of third party audit of voluntary disclosure (a) Dates of audit carried out (b) Report of the audit carried out	-----
		(iii) Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD (a) Date of appointment (b) Name & Designation of the officers	Nil
		(iv) Consultancy committee of key stake holders for advice on suo-motu disclosure (a) Dates from which constituted (b) Name & Designation of the officers	Nil
		(v) Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI (a) Dates from which constituted (b) Name & Designation of the Officers	Nil

6. Information Disclosed on own Initiative

S.No.	Item	Details of disclosure	Remarks/ Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
6.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information		RTI Section in website of TDSAT www.tdsat.gov.in
6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in February, 2009 and included in the Central Secretariat Manual of Office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Public Grievance and Pensions, Govt. Of India)	<p>(i) Whether STQC certification obtained and its validity.</p> <p>(ii) Does the website show the certificate on the Website?</p>	Nil

ORGANISATIONAL CHART OF TDSAT



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Annexure-II**Duties & Responsibilities of the Group A, B and C officers and staff of this Tribunal**

S.No.	Post & No. of Posts	Duties & Responsibilities
1.	Registrar (1)	(i) Head of Registry. (ii) To represent stand of the registry, if required, in cases listed before the Tribunal.
2.	Advisor (1)	To assist Hon'ble Chairperson and Hon'ble Members on technical issues on the matters referred to him.
3.	Director (1)	To head the administrative and accounts branches of the Tribunal.
4.	Jt. Advisor (1)	To assist Advisor on technical issues on the matter referred to Advisor by the Tribunal.
5.	Deputy Registrar (1)	To look after the work of Judicial Branch of the Tribunal.
6.	PPS (3)	To assist Hon'ble Chairperson and Hon'ble Members in their day-to-day functioning and also attend to their secretarial needs.
7.	Accounts Officer (1)	To act as drawing and disbursing officer of the Tribunal and to supervise the Accounts Section.
8.	Desk Officer (1)	To Supervise the Judicial Section of the Tribunal.
10	Administrative Officer (1)	(a) To supervise Administration Section of the Tribunal. (b) To manage IT work of the Tribunal.
11.	PS (2)	To assist the Registrar and Advisor in their day-to-day functioning and to attend their secretarial needs.
12.	Court Master (1)	(a) To Attend Hon'ble Court (b) Note down the orders of the Hon'ble Bench. (c) Help the Hon'ble Court in the functioning of the Bench. (d) Flag the relevant orders. (e) Collect the reference books on citations made in the submission of the parties. (f) To collect all the files. (g) Distribute the files reserved orders and return the rest of the files to the Judicial Branch.
13.	Librarian (1)	To manage Library of the Tribunal
14.	Accountant (1)	To assist the Accounts Officer in discharge of his duties in all accounting matters.

15.	Assistant (2)	To work in Judicial Section and Admn. Section as dealing hands
16.	Stenographers Gr. 'C' (4)	To assist Hon'ble Chairperson, Hon'ble Members and Director of the Tribunal.
17.	Stenographer Gr. 'D' (2)	To assist Joint Advisor and Dy. Registrar of this Tribunal.
18.	UDC (2)	To work in Administration and Judicial Section.
19.	LDC (2)	To work in Administration and Judicial Section.
20.	Cashier (1)	To work in the Accounts Section.
21.	Staff Car Driver (5)	To drive and maintain staff cars of this Tribunal attached to Hon'ble Chairperson, Hon'ble Members and Senior Officers.

TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL, NEW DELHI					
E-mail: tdsat@gov.in.in , EPBAX Board Nos. 24102563, 26873411, 26876882, Tele Fax: 24122218					
Sl. No.	Name & Designation	Address	Section/Room Nos.	Telephone No. Office	Telecom No. Residence
1.	Hon'ble Mr. Justice Shiva Kirti Singh, Chairperson	29, Type-VII, New Moti Bagh, New Delhi - 110021	367	26882176 21610452	--
2.	Shri A.K.Bhargava Member-I	T-45, Atul Grove Road New Delhi-110001	368	26882417 21610450	--
3.	Member-II (Vacant)		366	26882418 21610451	--
4.	Shri Anand Prakash Advisor	F-904, Central Govt. Residential Complex, Deen Dayal Upadhyay Marg, New Delhi	230	24671131	9013133111
5.	Shri Robin Adaval Director	T-36 Type-4, SPL Hudco pl. ext. New Delhi-110049.	478	24104702	9582860603
6.	Mr. Musharraf Hussain Registrar	12/203, Nyay Kunj, Judges Colony, Vashundhara, Ghaziabad	370	26882173	9410620040
7.	Shri Sanjeev Pandey Deputy Registrar	248, Ambica Vihar Society, Paschim Vihar, New Delhi.	482	21610460	25280691 9968072865
8.	Shri D.B.Chetri PPS	A-88/T-I, Dilshad Colony Delhi-110095.	377	21610449	22355576 9560411677
9.	Shri S.K.Sharma PPS	420, Neeti Khand-3, Indirapuram , Ghaziabad, U.P.-201010.	372	26882176 21610461 (F)	9811662575
10.	Ms. Nidhi Srivastava PS to Member	A 1 B-98-C, Krishna Appts. Pachim Vihar, Delhi.	372	26882418	9971030959
11.	Shri Nishant Chawla PS to Member	CC-45A. LIG Flats, Hari Nagar New, New Delhi-110064.	377	26882417	9968313125
12.	Sh. Rajesh Pant Desk Officer	769, Pocket-V, Mayur Vihar Phase-I, Delhi-91	482	21610467	9910409712
13.	Shri N.K.Arora Account Officer	WP. 101A. LIG Flats, Pitampra Delhi	466	21610459	9810194220
14.	Shri Sujit Gangopadhyay Administrative Officer	C-228, Minto Road Complex New Delhi-110002	478	21610454 24122218(F)	7042895269
15.	Shri Shankar Singh Librarian (Contract basis)	--	477	21610457	--
16.	Shri P. Viswanadham Assistant	H.No.322E, DDA Flats Pocket-2, Mayur Vihar, Phase-1 Near Govt. Sr. Sec. School & Primary School Delhi-110091.	482	21610465	9910409712
17.	Shri A.S.Bajpai UDC	K-148, Kali Bari Marg, New Delhi.	478	24102563-- 24122218 (F)	9868939120
18.	Ms. Sushma UDC	1078, R.K.Puram, New Delhi	482	21610466	9868237821
19.	Shri Vinod Kumar LDC	D-283, Moti Bagh-1 New Delhi-110021	478	21610455 24122218(F)	9968070316
20.	Shri Jagbir Singh LDC	328 C/29, Ram Gopal Colony, Rohtak.	377	24102563	9968243078
21.	Shri Anil Kumar, Cashier	158, Mayapuri Press colony, New Delhi	466	21610464	9650144675

TDSAT

The monthly remuneration received by each of its officers and employees,
including the system of compensation as provided in its regulations;

S.NO.	DESIGNATION	NAME	Position as on 01/11/2018	
			LEVEL	PAY
1	CHAIRPERSON	HON'BLE MR.JUSTICE SHIVA KIRTI SINGH	18	250000
2	MEMBER	MR.ANIL KUMAR BHARGAVA	17	225000
3	ADVISOR	MR.ANAND PRAKASH	15	224100
4	DIRECTOR	MR.ROBIN ADAVAL	14	182700
5	ASSTT. REGISTRAR	MR. SANJEEV PANDEY	12	91400
6	P.P.S.	Mr.D.B.CHETRI	11	80900
7	P.P.S.	MR.SHASHI KANT SHARMA	11	74000
8	ACCOUNTS OFFICER	MR.N.K ARORA	9	56300
9	ADMN. OFFICER	MR.SUJIT GANGOPADHYAY	8	64100
10	DESK OFFICER	RAJESH PANT	8	52000
11	P.S.	MR.NISHANT CHAWLA	8	58600
12	P.S.	MRS.NIDHI SRIVASTAVA	8	53600
13	ASSITANT	MR.P.VISWANADHAM	6	52000
14	UDC	SMT.SUSHMA	4	34300
15	UDC	MR.A.S.BAJPAI	4	35300
16	CASHIER	MR.ANIL KUMAR	3	30200
17	LDC	MR.JAGBIR SINGH	3	30200
18	LDC	MR.VINOD KUMAR	3	30200
19	STAFF CAR DRIVER	Mr.Sujan Singh	3	33000
20	STAFF CAR DRIVER	Mr.Sanjeev Kumar	3	33000
21	STAFF CAR DRIVER	Mr.Shyam Kumar	3	33000
22	STAFF CAR DRIVER	Mr.Mukesh Juyal	3	32000
23	MTS	Mr. Sanjay Ray	2	29300
24	MTS	Mr.Shiv Kumar	2	29300
25	MTS	Mr.Nain Singh	2	29300
26	MTS	Mr.Bachi Ram	2	29300
27	MTS	Mr.Ram Niwas	2	29300
28	MTS	Mr.Manber Singh	2	29300
29	MTS	MR.VINOD KUMAR	1	27200
30	MTS	MR.RAKESH CHANDER	1	27200
31	MTS	MR.MAHENDER KUMAR SHARMA	1	26400
32	MTS	MR.KUNDAN SINGH	1	25600
33	MTS	MR.SHARDA NAND	1	24200
34	MTS	MR.SHYAM BABU	1	24200

NOTE-ALLOWANCES AS PER GOVERNMENT ORDER

Details of Disclosure u/s 4(1)(b)(xi) of RTI Act (Item 2.1)

11. The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made.

The Budget Estimates, Revised Estimates allocated by the Department of Telecommunication in r/o Telecom Dispute Settlement & Appellate Tribunal (TDSAT) and actual expenditure incurred during the years 2015-2016, 2016-2017 & 2017-2018 are given below:

(Rs. In Crore)

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2015-16	14.91	14.30	13.54
2016-17	15.03	15.31	14.07
2017-18	15.30	17.32	16.17

Annexure-VI

Official foreign visits undertaken by Officers of the rank of JS and above in the office of the Tribunal during the financial year 2018-19

Budget-60 Lakhs

Name & Designation of the Officer	Place of visit	Period of visit	Expenditure incurred on the visit (Rs.)
Shri Anil Kumar Bhargava, Hon'ble Member Shri Anand Prakash, Advisor	Geneva, Switzerland	9-12 July, 2018	Rs.398018/- approx.
Hon'ble Mr. Justice Shiva Kirti Singh, Chairperson	Durban, South Africa	10-13 September, 2018	Rs.297474/- approx.

Official Domestic visits undertaken by Officers of the rank of JS and above in the office of the Tribunal during the financial year 2018-19

Name & Designation of the Officer	Place of visit	Period of visit	Expenditure incurred on the visit (Rs.)
Nil			

Annexure-VII

Information related to procurement during Financial Year 2018-19

Notice/tender enquires, and corrigenda if any thereon	-Hiring of security guards through DGR- to be finalized. -AMC of computers & its peripherals – to be finalized. -AMC of photocopy machines – to be finalized
Details of the bids awarded comprising the names of the suppliers of goods/ services being procured	AMC of Air conditioners M/s. Vineet Enterprises
The works contracts concluded – in any such combination of the above and	AMC of computers & its peripherals
The rate/rates and the total amount at which such procurement or works contract is to be executed.	AMC of Air conditioners @ Rs.41713/-

Details of current CPIOs & First Appellate Authority

S.No.	Section	Name & Designation of CPIO (S/Shri)	Name & Designation of First Appellate Authority
1.	Administration, Accounts & Misc.	Shri Sujit Gangopadhyay, Administrative Officer, TDSAT, Govt. of India Room No.478, 4 th Floor, Hotel Samrat, Chanakyapuri, New Delhi-110021 T.No.011-21610454, 24102563 Fax No.011-24122218 Email id: ado.tdsat@nic.in	Shri Sanjeev Pandey, Deputy Registrar, TDSAT, Govt. of India Room No.482, 4 th Floor, Hotel Samrat, Chanakyapuri, New Delhi-110021 T.No.011- 21610460 Fax No.011-24122218 Email id: dr.tdsat@nic.in
2.	Judicial Section	Shri Rajesh Pant, Desk Officer, TDSAT, Govt. of India Room No.482, 4 th Floor, Hotel Samrat, Chanakyapuri, New Delhi-110021 T.No.011-21610467, 24102563 Fax No.011-24122218 Email id: do.tdsat@nic.in	Shri Sanjeev Pandey, Deputy Registrar, TDSAT, Govt. of India Room No.482, 4 th Floor, Hotel Samrat, Chanakyapuri, New Delhi T.No.011- 21610460 Fax No.011-24122218 Email id: dr.tdsat@nic.in

Earlier CPIO & First Appellate Authority w.e.f. 1.1.2015

S.No.	Section/ Office	Name & Designation of CPIO (S/Shri)	Name & Designation of First Appellate Authority (S/Shri)	Period	
				From	To
1.	Office of TDSAT	Sanjeev Pandey, Deputy Registrar	Shri D.P. De, Advisor	5.11.13	7.8.15
2.	-do-	-do-	Shri Robin Adaval, Director	25.8.15	2.10.18